

Central Administrative Tribunal, Principal Bench

Original Application No.1774 of 2003

New Delhi, this the 21st day of July, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Ex. Sgt. Jagdish Singh Yadav,
S/o Shri Ram Singh Yadav,
R/o Vill. Darya Pur,
PO: Ujwa, New Delhi-73

.... Applicant

(By Advocate: Shri U. Srivastava)

Versus

Government of NCT Delhi through

1. The Chief Secretary,
Govt. of N.C.T. Delhi, Old Secretariat,
New Delhi
2. The Commissioner of Police
Police Head Quarters
I.P. Estate, New Delhi
3. The Dy. Commissioner of Police
Headquarters (Estt.), Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant is aggrieved by alleged act in terms that he did not receive the letter for the written test which was addressed wrongly.

2. Some of the facts pertaining to the abovesaid grievance are that the applicant had applied in pursuance of the advertisement for filling up of the post of MT Sub-Inspector (Operational). He had submitted his documents and was found eligible. Earlier he had preferred another application which is stated to have been dismissed with liberty to file a fresh one.

3. Presently the applicant states, as already

U.S. Aggarwal

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referred to above, that he did not receive the call letter which was not correctly addressed. Pertaining to this grievance, he has already submitted a representation on 26.2.2003 in respect of which no decision has been taken.

4. Taking stock of the totality of facts, without expressing ourselves on the merits of the matter, it is directed that respondent no.3 would consider the said representation and pass a speaking order. With these directions, the O.A. is disposed of.

V.K. Majotra

(V.K. Majotra)
Member (A),

V.S. Aggarwal

(V.S. Aggarwal)
Chairman,

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